

**List of 'pending / not-accepted / partially-accepted' Recommendations and proposals made by
TRAI since January 2006
(Telecom Sector)
(Status as on 31st March 2010)**

S. No.	Title	Date of Release	Status
1.	Recommendations on Transition from IPv4 to IPv6 in India	9 Jan 2006	Most of the Recommendations were accepted as informed by DoT vide their letter dated 19.06.2009
2.	Recommendations on Next Generation Networks.	20 Mar 2006	Department of Telecommunication informed that there is no actionable Recommendations on NGN
3.	Recommendations on Allocation and pricing of spectrum for 3G and broadband wireless access services	27 Sep 2006	<p>(i) Some of the Recommendations were accepted by DoT</p> <p>(ii) Reference received from DoT on 10.4.2008 seeking TRAI's views / comments on participation of new prospective service providers. In this regard, TRAI sent its 'Recommendation on Permitting New Entity for allocation of 3G Spectrum' to DoT on 25.4.08.</p> <p>(iii) Reference received from DoT on 1.7.08 seeking TRAI's views on Eligibility, Amount of Spectrum to be allocated, Reserve Price and Performance Bank Guarantee, Auction process and grant of licenses for BWA Services. Recommendation sent on 11th July 2008 as an annexure alongwith Recommendations on Allocation of Pricing for 2.3–2.4 GHz, 2.5–2.69 GHz & 3.3–3.6 GHz bands.</p> <p>(iv) Reference received from DoT on 1.7.08</p>

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			<p>seeking TRAI's views on Reserve Price and Auction process for 3G services. Recommendations were issued on 12th July 2008.</p> <p>(v) Reference received from DoT on 24.11.2008 seeking TRAI's views on the annual spectrum charges for 3G services. Recommendations were sent on 9th December 2008.</p> <p>(vi) Reference received from DoT on 9th January 2009 seeking TRAI's views / comments on the auctioning procedure and reserve price of one carrier of 2X1.25 MHz for EVDO in 800 MHz band for CDMA 3G services. TRAI had given its recommendations on this issue on 23rd January 2009.</p>
4.	Recommendations on Infrastructure Sharing	11 Apr 2007	Most of the Recommendations accepted
5.	Recommendations on Improvement in the Effectiveness of National Internet Exchange of India (NIXI)	20 Apr 2007	Most of the Recommendations accepted as informed by DoT vide their letter dated 19.06.2009
6.	Recommendations on Review of Internet Services	10 May 2007	Most of the Recommendations accepted
7.	Recommendations on Review of license terms and conditions and capping of number of access providers	28 Aug 2007	<p>(i) Most of the Recommendations were accepted.</p> <p>(ii) Reference received from DoT on 9th July 2008 seeking TRAI's views / comments on the modifications proposed by DoT on spectrum usage charges and one time</p>

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			spectrum enhancement charges. TRAI had given its recommendations on the issue on 16 th July 2008.
8.	Recommendations on Growth of Broadband	2 Jan 2008	Some of the recommendations were accepted
9.	A comprehensive proposal for Amendment to the Telecom Regulatory Authority of India Act, 1997	28 Mar 2008	Decision of Department of Telecommunication on the matter is yet to be communicated
10.	TRAI has sent draft Request for Proposal (RFP) to Department of Telecommunication for selection of an operator which will be licensed for providing end to end mobile number portability solution in the country	10 Apr 2008	Decision of Department of Telecommunication is yet to be communicated. Department of Telecommunication has issued tender document for MNP on 25.11.2008.
11.	Recommendations on Terms and Conditions for Publication of an Integrated Telephone Directory for Fixed Line Telephones	24 Apr 2008	Department of Telecommunications had sought comments from TRAI. A reply has been sent to DoT on 28 th May 2009. Decision of the Department of Telecommunications is yet to be communicated
12.	Amendment to certain licenses conditions of Access Service and National Long Distance service License related to Interconnection	7 May 2008	Decision of Department of Telecommunication is yet to be communicated
13.	Recommendations on Terms & Conditions for National Integrated Directory Enquiry services (NIDQS) for fixed and Mobile Telephones	19 Jun 2008	Decision of Department of Telecommunications is yet to be communicated
14.	Recommendations on allocation and pricing for 2.3-2.4 GHZ, 2.5-2.69 GHZ & 3.3.-3.6 GHZ bands	11 Jul 2008	Department of Telecommunication has not formerly communicated their acceptance. However, as per guidelines made by DoT for these recommendations on 1 st August 2008 and 11 th

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			September 2008, these recommendations are partially accepted by DoT
15.	Recommendations on Mobile Virtual Network Operator (MVNO)	6 Aug 2008	Department of Telecommunications on 24 th February 2009 requested TRAI to reconsider some of the recommendations. TRAI has reconsidered the issues raised by DoT and reply sent on 12 th March 2009
16.	Recommendations on issues related to Internet Telephony	18 Aug 2008	Department of Telecommunications referred back the recommendations to TRAI vide their letter dated 17 th March 2009. TRAI's reply was sent to DoT on 31 st March 2009. <u>Department of Telecommunications has conveyed non-acceptance of our recommendations vide letter dated 2nd February 2010</u>
17.	Recommendations on Provision of Calling Cards by Long Distance Operators	20 Aug 2008	Accepted by the Government
18.	Recommendation on Growth of Value Added Services and Regulatory Issues	13 Feb 2009	Decision of Department of Telecommunications is yet to be communicated
19.	Recommendations on Lock-in period for promoter's equity and other related issues for Unified Access Service Licensees (UASL)	12 Mar 2009	The Department of Telecommunications has issued amendment of UAS License Agreement with respect to Lock-in-period for sale of equity of UAS Licensee Company on 23 rd July 2009. The Authority noted that in respect of certain aspects the decision of the Government differed from the recommendations of TRAI. The Authority directed to discuss the matter with the concerned officials

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			<p>of DoT to understand the rationale of the Government's decision and put up to the Authority. The matter was discussed with the DoT on 18th August 2009 and a gist of discussion submitted to the Authority on 19th August 2009.</p> <p>The issue of Lock-in period has been included in MN Division's Consultation Paper on "Overall Spectrum Management and review of license terms and conditions" and is under consideration of the Authority.</p>
20.	Recommendations on an Approach to rural telephony – suggested measures for accelerated growth	19 Mar 2009	Decision of Department of Telecommunications is yet to be communicated